

Sl. No. 7

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)  
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 26.04.2024 AT 01:00 P.M.**

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/32/123/AMR/2023	Main Case	123 of IBC	Central Bank of India Vs Smt. Chavva Venkata Lakshmi & M/s. Sri Ananda Lakshmi Narasimha Industries India Pvt. Ltd.
	IA(IBC)/141/2024	U/Reg. 10 of IBBI(Bankruptcy Process for Personal Guarantors to Corporate Debtors) Reg's, 2019	Mr.Madasa Kumar, Bankruptcy Trustee of Smt. Chavva Venkata Lakshmi (PG of M/s. Sri Ananda Lakshmi Narasimha Industries India Pvt. Ltd.)

**ORDER**

**IA (IBC)/141/2024:**

**Present: Mr. Madasa Kumar, Bankruptcy Trustee.**

This application has been filed by the Bankruptcy Trustee seeking to take on record the progress report for the quarter ended 31.03.2024. Heard. The report is taken on record. **Accordingly, IA (IBC)/141/2024 is allowed and disposed of.**

sdl-

**SANJAY PURI  
MEMBER (TECHNICAL)**

sdl-

**RAJEEV BHARDWAJ  
MEMBER (JUDICIAL)**